

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 126
(IB)-1324(ND)2019

Under Section: 9 of IBC.

In the matter of:

Schneider Electric India Pvt Ltd

....Applicant

Vs.

Apex Electro Devices Pvt Ltd

....Respondent

Order delivered on 08.07.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI PRADEEP R. SETHI
HON'BLE MEMBER (T)**

For the Applicant : Mr. Vikas Tiwari, Adv.
For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes.

Learned counsel seeks permission to serve at the Corporate office address as well as registered office address. Permission granted. For further consideration on 26.07.2019.

Sd/-
**(PRADEEP R. SETHI)
MEMBER (TECHNICAL)**

Sd/-
**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**